THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.3795/2019 Un-numbered Company Appeal (AT) (Insolvency) No.__/2019 (F.No.23.10.2019/NCLAT/UR/1431

In the matter of:

K.G. Rajasekaran Appellant
Versus
M/s. Alectrona Energy Pvt. Ltd. Respondent
Appearance: Ms. Promila, Advocate for the Appellant.

<u>19.11.2019</u>

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 23.10.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 24.10.2019 and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 16.11.2019. It is stated in the Interlocutory Application (IA) that certified copy of the order was received by the Appellant on 24.10.2019 and the same was sent to the Counsel on record in Delhi. In the meantime, the Appeal could not be filed in time. Hence, there is delay of 16 days, in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 20.11.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar